



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. OA 969 of 2005

Applicant(s) Jagadish Seth Respondent(s) Union of India & others
Advocate for Applicant(s) Mr. B.B. Pattnaik Advocate for Respondent(s) M.K. Dash

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

I.P.O. of Re-Scrl. filed.
Copy served.
For favour of
Registration please
do per memo

REGISTER

*Order in
Register*

Order dated 28.12.05

Heard Mr. B.B. Pattnaik, Id. Counsel appearing
for the Applicant and Mr. D.K. Behera, Id. Addl. Standing
Counsel (on whom a copy of this O.A. has
already been served) and perused the materials
placed on record.

While working as Sub-Postmaster of Padmapur
Sub-Post office, Rupadhar Seth died prematurely.
His son Jagadish Seth (present Applicant) represent-
ed to the Respondent Department for providing

For Admision.

Copy served.

27.12.05

Bench

Notes of the Registry

Orders of the Tribunal

Copy of Order with
Original application
may be sent to all
Respondents by Post
copy of Order may
be given to both the
Counsel.

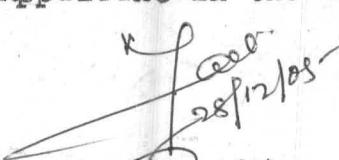
1/25/1985
S.O (J)

him an employment on compassionate ground. His widow mother also represented to the authorities to provide a compassionate employment to the Applicant. No heed having been paid to the said grievances of the Applicant, this present Original Application has been filed under Section 19 of the Administrative Tribunals Act, 1985.

Since the grievance of the Applicant (for providing him a compassionate employment) is still pending with the Respondents; this O.A. is hereby disposed-of, at the admission stage, requiring the Respondents to look to the grievances of the Applicant and examine the same, as due and admissible under the rules, within a period of 90 days from the date of receipt of a copy of this order. The Respondents, on consideration of the matter, should intimate the result of such consideration to the Applicant within the time stipulated herein.

This O.A. is accordingly disposed of.

Send copy of this order to the Respondents, along with the copies of the O.A., and free copies of this order be handed over to the Counsel appearing for both the parties. A free copy of this order by also sent by post to the Applicant in the address given in the O.A.


Member (J)